

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1092

ANSWERED ON:04.12.2015

Anganwadi and Mini Anganwadi Centres

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**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the number of Anganwadi and mini Anganwadi centres presently functional in the country, State/UT-wise along with the facilities provided and number of children registered in such centres;
- (b) the funds allocated/released and utilized by such centres during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has received proposals from States/UTs for setting up of more such centres, If so, the details thereof along with the action taken thereon;
- (d) whether the Government proposes to upgrade such centres and allocate additional funds or increase the cost estimate for construction of their permanent buildings and provide basic infrastructure and if so, the details thereof;
- (e) whether the Government has taken note of irregularities in the functioning of such centres and made any inspection to check their functioning and funds utilization; and
- (f) if so, the details thereof indicating the irregularities/shortcomings noticed during the said period and the action taken thereon?

**Answer**

MINISTER FOR WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI MANEKA SANJAY GANDHI)

(a) State-wise number of Anganwadi and mini Anganwadi centre functioning across the country along with number of children registered in these centres is at Annex-I. Under ICDS Scheme a package of six services comprising (i) Supplementary nutrition; (ii) Pre-school non-formal education; (iii) Nutrition and Health Education; (iv) Immunization; (v) Health check-up; and (vi) Referral services are provided to the children below the 6 years of age and Pregnant & Lactating mothers.

(b) The utilization of funds status by each centre is not maintained by Government of India. Funds are released to States/UTs, which in turn releases to the districts/blocks and AWCs. Government of India maintains release/utilization of funds at the State/UT level. Accordingly, state-wise details of funds released and utilized during last three years and current year under the Scheme is at Annex-II.

(c) Under universalization of ICDS Scheme, 14 lakh AWCs were approved by the Government of India for allocating to the States/UTs. All these 14 lakhs AWCs have been sanctioned.

(d) Proposals for Upgradation of Anganwadi centres are received from States/UTs in their AIPs and after approval funds are released to the respective State/UT for upgradation of anganwadi centres. There is no such proposal to increase the cost for construction of permanent buildings for anganwadi centres.

(e) &(f) Ministry has appointed Area Officers for inspection or checking the functioning of the schemes of the Ministry. These Area Officers inspect the functioning of the schemes of the Ministry including ICDS from time to time. No serious irregularities/shortcomings have been noticed by the Area Officers. As and when any irregularities are reported to Government of India, the same are taken up with the concerned State for remedial measures.

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